ASSAM ACT III OF 1938

The Assam Provincial Legislature (Removal of Disqualifications) Act, 1938

[Passed by the Assam Legislature]

[Received the assent of the Governor on the 3rd January 1939]

[Published in the Assam Gazette of the 11th January 1939]

An Act to provide for the Removal of certain Disqualifications for Elections to the Assam Legislature.

Preamble.

Whereas it is expedient to provide in accordance with section 69(1)(a) of the Government of India Act, 1935, that the holders of the offices 26 Geo. V, hereinafter mentioned shall not be disqualified Ch.2. for election to either Chamber of the Assam Legislature, it is hereby enacted as follows:—

Short title.

1. This Act may be called the Assam Provincial Legislature (Removal of Disqualifications) Act,

Removal of

- 2. A person shall not be disqualified for being chosen as, or for being, a member of either Chamber of the Assam Legislature by reason only of the fact that he holds any of the following offices, namely:-
 - (1) the office of Parliamentary Secretary or of Parliamentary Private Secretary, if and when created;
 - (2) any of the offices shown in the schedule to this Act.

SCHEDULE.

- 1. Gaonbura, Chowkidar, whether called by this or any other title.
 - 2. Government Pleader or Public Prosecutor.
- 3. Officer in the Army in India Reserve of Officers, or Officer, non-commissioned officer, or other member of the Indian Territorial Force.
 - 4. Members of the Auxiliary Force in India.
- 5. Part-time professors, lecturers, instructors or teachers in Government educational institutions.
- 6. Medical practitioners rendering part-time service to Government.

Price Indian: anna 1]

[English: 1d.

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